

DIVISION BENCH
COURT - I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/69(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI RAJASEKHAR V.K.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL, 2022, 10:30 A.M

IN THE MATTER OF	STATE BANK OF INDIA VS INDIAN PULP & PAPER PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorized Representative appeared through video conference:

For the Financial Creditor

1. Mr. Om Narayan Rai, Adv.
2. Mr. Debasish Chakraborty, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. **C.P. (IB)/69(KB)2022:** This is an application filed by State Bank of India against Indian Pulp & Paper Private Limited under Section 7 of the Code seeking initiation of CIRP. It is seen from page 33 of the application that the date of default is 30.12.2020 which falls within the prohibitory period mentioned in Section 10A proviso of the Code. In view of this, the present Petition is dismissed as **not maintainable**. The Financial Creditor is at liberty to pursue remedies as may be available to it under any other law.

**Balraj Joshi
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial)**